

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6603
ANSWERED ON:08.05.2003
JUVENILE JUSTICE ACT
NARESH KUMAR PUGLIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Section 70 of the Juvenile Justice Act, 2000 provides for removal of difficulties within 2 years of the commencement of the Act;
- (b) if so, the nature of difficulties in the Act have since been removed;
- (c) whether difficulties in regard to rights of orphan infants whose adoption under Juvenile Justice Act, 2000 conflicts with the provisions of Personal Laws, have been removed;
- (d) if so, the details thereof;
- (e) whether it is proposed to extend the period of removal of difficulties as specified under Section 70 of the Act; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT(DR. SANJAY PASWAN)

- (a) Yes, Sir.
- (b) The provisions of the Juvenile Justice (Care & Protection of Children) Act, 2000 are to be implemented by the State Governments /UT Administrations who have not reported any difficulty in giving effect to the provisions of the said Act.
- (c) & (d) The prime objective behind allowing adoptions under the Juvenile Justice Act of 2000 is to ensure that the right of the child without a family, namely, an abandoned/orphan/destitute child to grow up in a congenial atmosphere, provided by a family, is not denied to him to her. These are enabling provisions and are not in conflict with the provisions of personal laws. No difficulty has so far been experienced/reported in this regard and therefore, the question of removing the difficulties does not arise.
- (e) & (f) There is no proposal to extend the period of two years specified under Section 70 of the Act because no need has been felt to do so.